PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2021

				Disposal	during the	quarter year	1	Total		of cases in nts Reserve		ing	
Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constit ution bench		Over a month and less than two months	Over two months	Over four months and		Cases pending at the end of the quarter year
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits										<u></u>			
b) Admiralty suits												/	
2. Testamentary and intestate suits			N. C.			<u></u>							
3.Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases			<u> </u>						<u>'</u>				
7. WRIT PETITIONS									22				
ار ماند ماند الماند ال	24	03		04	220			04		: <u></u>			3_
Lits Reorms		1	1	<u> </u>		1	-	4	1 _ ·				
c) Labour Laws										10			-
d) Others	74	15 .	2.0	16	12			28	**		<u></u>	_ <u></u>	61
8 a) Banking Regulation Act, 1949	(Pin		· 1 64:					2 -275	A		4. (4		

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DEPUTY COURT OF SIRKING

b) Execution, transferred and interlocutory Application under Section 45(C) of the													
Banking Regulation Act, 1949					// · · · · · · · · · · · · · ·	<u></u>						4	
9. Company petition & Application	1				((<u></u>	4			(
a) Petitions		No. 1						(
o) Application in Petitions					J	(1222	- 371_00 1 -107			1	1
c) Applications in liquidation proceedings													
d) Application in company appeals						, , , , ,							
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
12. Other Direct and indirect Tax References and applications					(
a) Gift Tax Wealth Tax and Estate Duty References and Applications			A										
b) Other tax Revision Cases			A			(1			
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	06	01		01	02				03	223	7:22		04
14. Matrimonial Cases and Reference						1							
a)Matrimonial Suits/Cases	01											(TT)	01
b)Matrimonial References		F				(1						
c)Petitions Under Section 24 of the Hindu Marriage Act											27.3		
15. Land Acquisition Reference	an Court September		All the property of the same									1	1
16. Election Petitions and Applications									The second second	FE 2 20		:	
a) Election Petitions					¥ 1	(J		8		1		
b)Applications in Election Cases							,						
17.Insurance Act, Reference & Applications	- 1 by					(1			

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DEPUTY PEGISTAR (Jud.)
High Court of Sikkim
Gangtok

18. Motions	1				,		(1.		1		
a) Motion for sanction of prosecution						1							
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases			<u> </u>										
e) Notice of Motion for stay order													Samily 1
19. Other Petitions and Applications													
a) Probate Civil Petitions									,				
b) Petitions under the Guardians & Wards Act									•				
c) Contempt of Court (Civil) Petitions			-67 84 10 10 10	1		2.9							
5	02	03		03	-	_		03	_	_	_	_	02
d) Cross objections								0.0	1				0_
	03		-	01				01					02
e) Transfer Petition (Civil)													
f) Applications for leave to sue as indigent person													
g) Execution application on the original side			d										
Sanial Cooper and Salar Many Street								L 1			·		4
h) Special Cases under Order XXXVI of Civil Procedure Code 1908			Ü					ita a tar			11		10
i) Applications under Court Fees Act, Regarding valuation of Estate													

Preferred and

DEPUTYREDISTRAR (Judl.)
High Court of Sikkim

I.)Civil Miscellaneous Case 20. TOTAL ORIGINAL SIDE (CRIMINAL) 21. High Court Sessions	110	02 24		25	02 16			02 41		 		93
22. Writ Petitions a) Relating to Investigation or Trial of Criminal cases 23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973	02						\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.			 	-	02
24. Criminal Contempt, under the Contempt of Courts Act						84 <u></u>						
25. Others		lines ex					j'			y, .		
a) Transfer Petition (Cfl.)		AU	engas in vi				watter of		I.e.		- 0	
b) Application U/S 482 of Criminal	- 25			-	4 12 74 1					 		-
Dragadura of 1072 or under any other		•		10.0								
Procedure of 1973 or under any other corresponding provision	03	04		02	I			02		 		(

DEPUTYREGISTER (Judl.)
High Court of Sikkim
Gangtok

27. APPELLATE SIDE (CIVIL)	- 6					/							
Writ Appeals						4			A				
a) Service matters		02			02		722	02	- 22				
b) Land reforms including land ceiling						1/	/ <u></u>			1			
c) Labour laws						7							
d) Other	02	940	221		01			01					01
28. Letters patent Appeals						4	A					4	
29. First Appeals from		7,4					4		A				
a) Original Side										'	· '		
b) Judgments	24			01	03			04					20*
c) Orders	04	<u> </u>	257	01	22	122		01					03
30. Second Appeals from Judgment	16	02		04		175		04					14
31. Miscellaneous First Appeals from					1								
a) Original Side						A							
b)Judgment		400,000,000	1222			ta augus prise and all	A Tarana						
c) Orders	_	1											
32. Miscellaneous Second Appeals							1		J 12//12/20				-
from		1	<u> </u>			V	1	4	'	<u> </u>	<u> </u>		,
a)Judgment							1			<u> </u>	'		
b) Orders		0					1			/	· '		
33. Revision Petitions	03	01	-	01		-		01					03
34. Civil References			4				<u> </u>	1			1		
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a)City Civil Court Appeals						<u> </u>	1						
b) Review of Judgments	01	01		01	12		22	01					01
c) Compensation, Claims and Special Appeals	13	01	4 42	04			220	04					10
d) Original Civil Jurisdiction Appeals	7. 3					<u> </u>							
e) Execution First Appeals		of the second			Z					12.			
A STATE OF THE PARTY OF THE PAR	See The State of t	Mary and the Control	f a	1-	10000000	Age GM WILL SA	A SECOND	1.512.00		8		1	
f)Special Tripuma: Appear	A14,			+	1	-	2000	-		5,500,145			1.000

[*02 (Two) Tax Appeals included]

DEPUTYREGISTRAR (Judl.)
High Court of Sikkim

APPELLATE SIDE (CRIMINAL)		<u></u>			<u> </u>		-						
38. Criminal Appeals												<u> </u>	
a) By persons convicted	17	06			06			06					17
b) By Government from Judgment of Acquittal	02	(20)	. 221		01		22	01	122			22%	01
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01			01		744		01		2004		1	
39.Criminal Revisions	09		2 <u>20</u> 5	01	<u> </u>	72	224	01	122	322	5259	450	08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	<u>-</u> -	01											01
42. Others					1				l		1	/ · · · · · · · ·	
a) Fresh Bail Applications pending Investigation of trial													
b)Bail including Anticipatory Bail		02		02		•		02					
c) Review Petition (FAM CT)													
43. TOTAL	29	09		04	07	77.0		11					27
GRAND TOTAL(20+26+37+43)	207	44		43	29			72					179

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DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

PROFORMA -III
CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 31/12/2021 IN TERMS OF DATE OF INSTITUTION

					PE	NDING FO	R					
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOT/
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3.Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a)Service matter	07	10	03	03								23
b) Land Reforms												
c) Labour Laws		4										
d) Others	19	14	06	08	08	03		02			01	61
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section		Seguer.	mage IT take									
9. Company Petition & Application			3.5 3.5 3.5 3.5 3.5 3.5 3.5 3.5 3.5 3.5									
a) Petitions												
b) Application in Petitions												620

DEPUTY EGISTE AR (Indl. High Court of Sikkim Gangtok

c) Applications in liquidation proceedings 10. Income tax Reference & Applications											1.5-24.1.319	ar v = t.ve=
11. Sales Tax References and application			1							,		A
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases			T					4			/	4
c) Other Tax Reference and Applications			(1			1	
13. Petitions Under Indian Arbitration Act	02	01				01			1. 22			04
14. Matrimonial Cases and References											1	
a)Matrimonial Suits/Cases	01											01
b)Matrimonial References	10											
c) Petitions Under Section 24 of the Hindu Marriage Act							ă.					
15. Land Acquisition Reference		/				4	<i>y</i>	(<u> </u>		2 (2)		4
16. Election Petitions and Applications											[]	1
a) Election Petitions											1	
b)Applications in Election Cases		,									· ·	
17.Insurance Act, Reference & Applications	-	<u> </u>									J.	
18. Motions			V					<u> </u>		,	· ·	1
a) Motion for sanction of prosecution								, ,				
b) Motion for setting aside fraudulent transfers			B 1	1				,			<u> </u>	4
c) Motion for annulment of adjudication orders		<u>,</u> ,	V					· · · · · · · · · · · · · · · · · · ·		1		-
d) Motion for setting aside Insolvency cases		,	y y	Λ							'	
e) Notice of Motion for stay order											<u>'</u>	
19. Other Petitions and Applications						1			<u> </u>	/		
a) Probate Civil Petitions					53					· · · · · · · · · · · · · · · · · · ·		
b) Petitions under the Guardians & Wards Act								- '	· ·		1	
c) Contempt of Court (Civil) Petitions	02 🖘		Language Control	A1_1								02
d) Cross Objections		7 - 7 - 7 -	The second second			02						3.
e) Transfer Petition (Civil)												
f) Applications for leave to sue as indigent												
Execution application on the original side		50	6-0		1					/		

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DEPUTE REGISTRAR (SudL)
High Court of Sikkim
Gangtok

i) Applications under Court Fees Act, Regarding valuation of Estate											
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)								S 2			
k) Petitions Application for			ATE OF THE STATE O								
i) Injunction in Original Proceedings											
ii) Appointment of Receivers in Original Proceeding											
I.) Civil Miscellaneous Case							 				
20. TOTAL	31	25	09	11	08	06	 02			01	93
ORIGINAL SIDE (CRIMINAL)					23155						
21. High Court Sessions											
22. Writ Petitions											l
a) Relating to Investigation or Trial of Criminal cases	02						 10		25	22	02
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973											
24. Criminal Contempt, under the Contempt of Courts Act	160						200000000000000000000000000000000000000				
25. Others		1 11 11 12 12	5/90 (= 0.70)	. 10							
a) Transfer Petition (Crl.) b) Application U/S 482 of Cominal Procedure Code of 1973 or under any other corresponding	7	-	*								
provision	05	22	P25		2.0	-	 				05
TOTAL	07					1					07

DEPUTY REGISTRATURED.

High Court of Sirkim

High Court of Sirkim

27. APPELLATE SIDE (Civil)												
Writ Appeals												
a) Service matters	842				<u></u>			<u> </u>		222		122
b) Land reforms including land ceiling			(A11)				N. 10 17 1 17.					72
c) Labour laws										eu sarre de	072	
d) Other	01			++		1440						01
28. Letters patent Appeals					45°							
29. First Appeals		l .	/ . =									
a) From Original Side												
b) From Judgments	01	07	08	03		01						20
c) From Orders	01	01		01								03
30. Second Appeals from Judgment	02	05	06	01				224				14
31. Miscellaneous First Appeals	Was and a second							7-411				
a) From Original Side												
b) From Judgment	- HT 1 (2-14-14)											
c) From Orders												
32. Miscellaneous Second Appeals			77									
a) From Judgment												
b) From Orders						-						
33.Revision Petitions	01	01	01				1944	4 4.%	3440			03
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a)City Civil Courts Appeals					1							
b) Review of Judgments	01		300		*** 2							01
c) Compensation, Claims and Special Appeals	03	03	03	01	577.	(10
d) Original Civil Jurisdiction Appeals												
Execution First Appeals	1.00				and the second	water to		- 212			1,200	117
f)Special Tribunal Appeal				-			All Sange	2				
37. TOTAL	10	17	18	06	2	01	aprilia in in	4				52

[*02 (Two) Tax Appeals included]



APPELLATE SIDE (CRIMINAL)											
38. Criminal Appeals											
a) By persons convicted	13	01	01	01	01		8-2	-		 	17
b) By Government from Judgment of Acquittal		01								 222	01
c) By complaint, U/S 378 (4) of Criminal Procedure Code				-				22		 	
39.Criminal Revisions	03	03	01	01	420				- 22	 	08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions											00
41. Criminal L P	01			1		-				 	01
42. Others											
a) Fresh Bail Applications pending Investigation of trial											
b) Bail including Anticipatory Bail	<u></u>									 	
c) Review Petition (FAM CT)					22.7					 	
43. TOTAL	17	05	02	02	01	- L			220	 	27
GRAND TOTAL (20+26+37+43)	65	47	29	19	09	07	1 1221	02	221	 01	179



DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2021

	¥	ACT	JAL STRENGT	H OF JUDGES	
Sanctioned strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	48	48

1) 09.10.2021 to 18.10.2021 and 02.11.2021 to 06. 11. 2021: Durga Puja Vacation and Laxmi Puja Vacation. 2.) 22.12.2021 to 31.12.2021: Christmas & Winter Vacation.



DEPUTE REGISTRAR (Judl.)
High Court of Sikkim
Gangtok